The Tripura Co-operative Societies (Fifth Amendment) Bill, 2025

THE TRIPURA COOPERATIVE SOCIETIES (FIFTH AMENDMENT) Bill, 2025

A

Bill

to further amend the Tripura Cooperative Societies Act, 1974.

WHEREAS it is felt expedient to further amend the Tripura Cooperative Societies Act, 1974 with an object to simplify, digitize, decriminalize the procedures of the said Act and to reduce the redundant provisions therein for the purpose of enhancing the scope of Ease of Doing Business (EoDB);

BE it enacted by the Tripura Legislative Assembly in the Seventy-sixth year of the Republic of India, as follows:-

1. Short title and commencement:

- i. This Act may be called the 'Tripura Cooperative Societies (Fifth Amendment) Act, 2025',
- ii. It shall come into force from the date of publication in the Tripura Gazette.

2. Amendment of Section 9(1):-

Sub-section(1) of the Section 9 of the Principal Act shall be substituted with the following:-

"If the Registrar is satisfied that a proposed society has complied with the provisions of this Act and the Rules, and that its proposed bye-laws are not contrary to this Act or to the Rules, he may, within 15 (fifteen) working days from the date of receipt of the application, register the society and its bye-laws."

3. Amendment of Section 13(1):-

Sub-section(1) of the Section 13 of the Principal Act shall be substituted with the following:-

"No amendment of the bye-laws of a society shall be valid until registered under this Act. For the purpose of registration of an amendment of the bye-laws, a copy of the amendment passed, in the manner prescribed, at a general meeting of the society, shall be forwarded to the Registrar as the Government may time to time direct."

4. Amendment of Section 13(2):-

Sub-section (2) of the Section 13 of the Principal Act shall be substituted with the following:-

"When the Registrar registers an amendment of the bye-laws of a society, he shall issue to the society a copy of the amendment certified by him, through offline or online mode, which shall be conclusive evidence that the same is duly registered in any way."

5. Amendment of Section 13(4):-

Sub-section (4) of the Section 13 of incipal Act shall be substituted with the following:-

"The Registrar shall dispose of the proposal for amendment of bye-laws within 15(fifteen) working days from the date of receipt of the proposal."

6. Amendment of Section 145(a):-

Sub-section(a) of the Section 145 of the Principal Act shall be substituted with the following:-

"(a) if it is an offence under clause (a) of that section, with fine which may extend to twenty-five thousand rupees;"

7. Amendment of Section 145(b):-

Sub-section (b) of the Section 145 of the Principal Act shall be substituted with the following:-

"(b) if it is an offence under clause (b) of that section, with fine which may extend to one lakh rupees;"

8. Amendment of Section 145(e):-

Sub-section (e) of the Section 145 of the Principal Act shall be substituted with the following:-

" (e) if it is an offence under clause (e) of that section, with fine, which may extend to one lakh rupees;"

9. Amendment of Section 145(j):-

Sub-section (j) of the Section 145 of the Principal Act shall be substituted with the following:-

"j) if it is an offence under clause (j) of that section, with fine which may extend to twenty-five thousand rupees;"

10. Amendment of Section 145(k):-

Sub-section (k) of the Section 145 of the Principal Act shall be substituted with the following:-

"(k) if it is an offence under clause (k) of that section, with fine which may extend to one lakh rupees;

11. Amendment of Section 145(m):-

Sub-section (m) of the Section 145 of the Principal Act shall be substituted with the following:-

"(m) if it is an offence under clause (m) of that section, with fine which may extend to one lakh rupees;"

12. Amendment of Section 145(n):-

Sub-section (n) of the Section 145 of the Principal Act shall be substituted with the following:-

"(n) if it is an offence under clause (n) of that section, with fine which may extend to fifty thousand rupees;"

13. Amendment of Section 145(o):-

Sub-section(o) of the Section 145 of the Principal Act shall be substituted with the following:-

"(o) if it is an offence under clause (o) of that section, with fine, which may extend to fifty thousand rupees;"

14. Amendment of Section 145(p):-

Sub-section (p) of the Section 145 of the Principal Act shall be substituted with the following:-

"(p)if it is an offence under clause (p) of that section, with fine which may extend to one lakh rupees;"

15. Amendment of Section 157(b):-

Sub-section(b) of the Section 157 of the Principal Act shall be substituted with the following:-

"The State Government may, be notification in the Official Gazette, and subject to such conditions, if any, as it may think fit to impose, delegate all or any of the powers of the Registrar under this Act to an officer thereof, specified in the notification."

STATEMENT OF OBJECTS AND REASONS

It is felt expedient to further amend the Tripura Co-operative Societies Act, 1974 with an object to simplify, digitize, decriminalize the procedures of the said Act and to reduce the redundant provisions therein for the purpose of enhancing the scope of Ease of Doing Business (EoDB);

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It is observed that, to the embargo prescribed under sub-section (1) of Section 9 of The Tripura Cooperative Societies Act, 1974, the general public of the State get registration within 30(thirty) days from the date receipt of the proposal by the Registrar of Cooperative Societies. So by the proposed amendment, the timeline is reduced from 30(thirty) days to 15(fifteen) days for getting registration done by general public.

It is observed that, to the embargo prescribed under sub-section (1) & (2) of Section 13 of The Tripura Cooperative Societies Act, 1974, the amendment of bye-laws of any Cooperative Societies shall be forwarded to the Registrar of Cooperative Societies in physical mode. So, by the proposed amendment, this service may be accessed by any Cooperative Society through line module.

It is observed that, to the embargo prescribed under sub-section (4) of Section 13 of The Tripura Cooperative Societies Act, 1974, the Registrar of Cooperative Societies shall dispose of the proposal for amendment of bye-laws with one month from the date of receipt of the proposal. So by this amendment, this service may be provided to the members of the Society, within 15(fifteen) days, by reducing the present timeline of 30(thirty) days.

It appears that, as per the Section 145 of Tripura Cooperative Societies Act, 1974, every Society, officer or past officer, member or past member, employee or past employee of a Society or any other person who commits an offence under Section 144 shall on conviction be punished. Therefore, by the proposed amendment, imprisonment as mentioned under sub-section (a),(b),(e), (j), (k),(m),(n),(o),& (p) of Section 145 has been omitted.

Finally by the proposed amendment, the Section 157(b) has been simplified for enhancing the scope of Ease of Doing Business (EoDB).

The Bill seeks to achieve the above objects.

(Sukla Charan Noatia)
Minister,
Co-operation Department,
Government of Tripura

TECHNICAL MEMORANDUM

The Subject matter of the Bill namely "The Tripura Co-operative Societies (Fifth Amendment) Bill, 2025" is relatable to Entry 32 of the State List of the Seventh Schedule to the Constitution of India. Therefore, the State legislature is competent to make a Law (Amendment) on this subject. The provisions of the Bill are not repugnant to any provision of the Constitution or any existing Central Law. The Bill does not attract the proviso to clause (b) of Article 304 of the Constitution of India and therefore, previous sanction of the President shall not be necessary for introduction of Bill. It is not a Money Bill within the meaning of Article 199(1) of the Constitution of India and would not involve any additional expenditure from the Consolidated Fund of the State, if the Bill is enacted and brought into operation. Therefore, prior recommendation of the Governor is not necessary for consideration of the Bill by the State Legislature under clause (1) or (3) of article 207 of the Constitution of India.

(Sanjoy Bhattacharjee)
Secretary,
Law Department,
Government of Tripura

FINANCIAL MEMORANDUM

Enactment of the proposed legislation i.e "The Tripura Co-operative Societies (Fifth Amendment) Bill, 2025" will not involve any additional expenditure of a recurring or non-recurring nature from the Consolidated Fund of the State. It does not even envisage creation of any post or structure.

(Tapas Ray), Secretary, Co-operation Department, Government of Tripura. Printed by
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